



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Civil Writ Petition No. 9696/2020

Shantanu Pareek S/o Shri Suresh Kumar, Aged About 28 Years,
R/o 22/28/1, Swarn Path, Mansarovar, Jaipur -302020

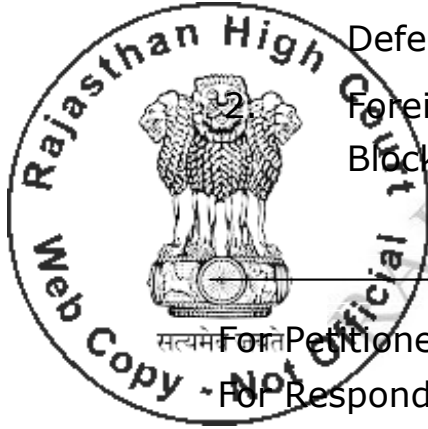
----Petitioner

Versus

1. Union Of India, Through Defence Secretary, Ministry Of
Defence, South Block, New Delhi- 110001

2. Foreign Secretary, Ministry Of External Affairs, South
Block, New Delhi- 110001

----Respondents



For Petitioner(s) : Mr. Shantanu Pareek through VC
For Respondent(s) :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PRAKASH GUPTA
Order**

16/09/2020

1. Perused the application of the present purported PIL.
2. A prayer has been made seeking direction to the appropriate respondents to place the true and relevant information concerning the intrusion of the Chinese Army into the Indian Territory in the public domain.
3. No such relief can be granted as prayed for, and it would be relevant to take note of the fact that the Union Defence Minister has made a statement before the Parliament yesterday i.e. 15.09.2020, therefore, we find no merit in the present PIL application and the same stands dismissed.

(PRAKASH GUPTA),J

(INDRAJIT MAHANTY),CJ

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